

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

sent to all respondents on 5.6.08 and

in the meantime three already two years time is over and no steps have been taken to file counter. Hence time can be granted to file as per Rule 13(1) 31 of CAT Rules and procedure 1987

pleadings in this case are deemed to be completed.

Put up before Bench for final hearing after showing on the ready list

duun
29.06.09
by R/S

For hearing.

Dehgam
07.09.08 Bench

Adj to 10.9.09

For order & Directions.

Dehgam
09.09.09 Bench

Adj to 17.09.09

For orders / Directions.

Dehgam
16.09.09 Bench

ORDER DATED: 08-09-2009

CORAM:
HON'BLE MR. JUSTICE K. THANKAPPAN...MEMBER(J)
AND
HON'BLE MR. C. R. MOHAPATRA...MEMBER(A)

Call on 10-09-2009
for orders/directions

Member(A) Member(J)

ORDER DATED: 10-09-2009

CORAM:
HON'BLE MR. JUSTICE K. THANKAPPAN...MEMBER(J)
AND
HON'BLE MR. C. R. MOHAPATRA...MEMBER(A)

Call on 17-09-2009

Member(A) Member(J)

Order dated - 17/09/09

CORAM:-

Hon'ble Mr. Justice K. Thankappan, M(J)
Hon'ble Mr. C.R. Mohapatra, M(A)

Neither the counsel nor the applicant appears when called. Since, this is a matter of 2006, we are dismissing this application for default. No costs.

Member(A) Member(J)